

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 95/(MAH)/2011  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

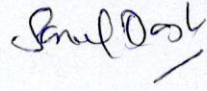
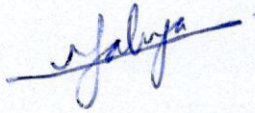
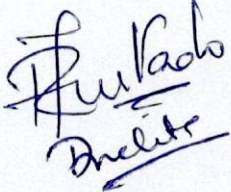
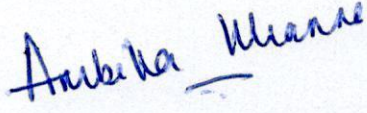
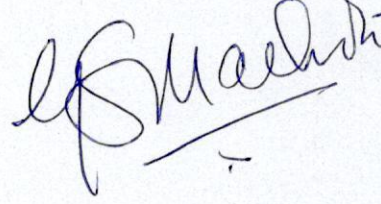
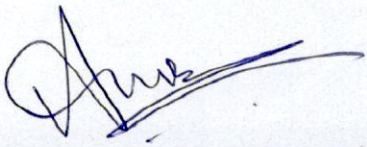
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Mr. Aditya Khanna

V/s.

M/s. Ambika Zugkraft Park Systems Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
7	Ms Sonal Doshi	Solicitor	
	Mr Yahya Ghoghari 1/b Sonal Doshi & Co.	Counsel	
	for Petitioners		
	Rebecca Furlado.	Counsel.	
	(for <sup>Adv.</sup> Dhvani Mehta)		
	Respondent No.2		
	AMBIKA KHANNA		
	(Petitioner No.3)		
	Gurmita, S. Maht		
	Ambreen Saheed 1/b		
	MPP & Partners for		
	Petitioners		



**ORDER****C.P. No. 95/397, 398/CLB/MB/2011**

1. Present Petitioner No.3 of the Amended Petition in person. Present Respondent No.3 in person. Ld. Representatives of both sides are also present.
2. Some discussion on mutual settlement carried out in the open Court. However, considering the totality of the circumstances, it appears that in the near future the parties are not ready for any mutual settlement. It is an old matter pending since long. Hence, the C.P. shall now be fixed for final hearing on the next date.
3. From the side of the Respondent, a Reply is on record dated 29<sup>th</sup> August, 2016. The Petitioner is seeking time to file a Rejoinder by 30<sup>th</sup> December, 2016. Time is granted. A copy in advance to the other side.
4. The C.P. is now listed for final hearing on **20<sup>th</sup> January, 2017**, duly communicated to both the sides.

Dated 25.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Legal)